

ITEM NO.32

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19934/2016

(Arising out of impugned final judgment and order dated 20/05/2016 in CRP No. 341/1997 passed by the High Court Of Judicature at Allahabad)

M/S. GANGOTRI SAHKARI AVAS SAMITI LTD.

Petitioner(s)

VERSUS

M/S. PUSHPA SAHKARI AVAS SAMITI LTD. AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 01/08/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Rajiv Dutta, Sr. Adv.
Mr. Vinay Garg, Adv.
Ms. Deepam Garg, Adv.
Mr. Uday Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Ad-interim relief is granted to the effect that there shall be stay of operation and implementation of the impugned order, on condition that the petitioner shall deposit in the Registry of this Court an amount of Rs. 38 Lakhs with interest at the rate of 10% from 1996 till date, within a period of six weeks from today.

The Registry is directed to invest the aforesaid amount in a Fixed Deposit in a nationalised bank initially for a period of six months, renewable thereafter for the same period until further orders.

(Jayant Kumar Arora)
Court Master

(Renu Diwan)
Court Master